

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2018.

NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s. 7 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present:	Mr. Ashok Kumar Juneja, Ms. Renu Tyagi, Advocates for the Petitioner		
		Mr. Sahiba, Advocate for the Respondent.		

ORDER

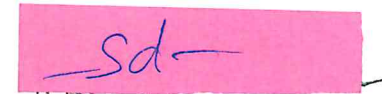
There is no report in respect of the bailable warrant issued in respect of the Director, Mr. Piyush Tiwari and Mrs. Shikha Tiwari. Fresh bailable warrants in terms of the previous order be issued by the Registry. The same shall be taken by the applicant who will get it executed through the concerned Police Station, returnable on 26th October, 2018.

Mr. Kashish Bansal, the earlier auditor in this case is present in person. He has submitted that whatever documents were in his possession, have already been handed over to the IRP. The list of allottees till 2017 is available as per the

(Dilshad)

information provided by him. The IRP is expected to issue notice to all the creditors which includes the allottees since the Corporate Debtor is a real estate Company.

To come up on 26th October, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)